

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.221 – IA 57 of 2022  
Item No.222 – IA 87 of 2022  
Item No.223 – Cont. A 01 of 2022  
In  
CP(IB) 480 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s  
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on 12/06/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant :  
For the Liquidator : Mr. Parth S Shah Advocate a/w Mr. Milan Negi Advocate  
& Mr. Nikhil Jha Advocate  
For the Respondent :

**ORDER**

Due to paucity of time, the matter stands adjourned.

List on 01.08.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**